

Santosh

***IN THE HIGH COURT OF BOMBAY AT GOA***

***LD-VC-CW-36 OF 2020***

Vasudev Madkaikar. .... Petitioner.

Versus

State of Goa and others. .... Respondents.

Mr. S. D. Lotlikar, Senior Advocate with Mr. Jayant Karn, Advocate for the Petitioner.

Mr. G.K. Sardesai, Advocate for Respondent No.3.

Mr. Vivek Rodrigues, Advocate for the Intervenor.

***Coram : M.S. Sonak &  
Smt. M.S. Jawalkar, JJ.***

***Date : 21<sup>st</sup> July, 2020.***

**P.C. :-**

1. Heard the learned Counsel for the parties.
2. Mr. Sardesai, the learned Counsel for Respondent No.3-Bank submits that this matter may be finally disposed of at the stage of admission and, until then, Respondent No.3-Bank will not proceed with the show cause notice issued to the Petitioner. He, however, submits that even the issue of maintainability of the writ petition may be kept open.
3. This suggestion of Mr. Sardesai is accepted and by keeping

all contentions of all the parties open, the parties are granted 4 weeks' time to complete the pleadings. This means that the Respondents should file their affidavits/additional affidavits within 2 weeks from today. The Petitioner to thereafter file his rejoinder, if any, within 2 weeks thereafter.

4. The parties, including, in particular, Respondent No.3-Bank is granted liberty to apply for a fixed date for disposal of this petition at the stage of admission. Needless to add that Respondent No.3-Bank should stand by the assurance given by it to this Court, in the meantime.

***Smt. M.S. Jawalkar, J.***

***M.S. Sonak, J.***